

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: CP 9/2003 in OA 328/2002

Applicant(s) Jai Singh

Respondent(s) K.S. Sawhney &

Advocate for Applicant(s)

Advocate for Respondent(s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

26.2.2003

Mr. Amit Nath Mathur, Counsel for the applicant.

Mr. Tej Prakash Sharma, Counsel for the respondents.

The learned counsel for the respondents has filed reply alongwith an order dated 24.2.2003 which shows that applicant's grievances has been redressed and not only his representation has been disposed but he has also been reinstated in service.

In view of this development, learned counsel for the applicants says that his client does not want to proceed further with this Contempt Petition.

Consequently this Contempt Petition is dismissed as withdrawn. Noticee is discharged.

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U.S.E.W. 14/2, 4/15

Dated 31.3.03

[Signature]
(H.O. GUPTA)
MEMBER (A)

[Signature]
(G.L. GUPTA)
VICE CHAIRMAN